

MINUTES OF THE MEETING No. 46/12 dated 15.2.2012 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri P.P. Srivastava, Deptt. of C&PC(Chem. Div)
4. Shri Praveen Sharma, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.45/12 for confirmation and confirmed and adopted the same without any change.

Case No M-174 NC No.46/12 Dated 15.2.2012	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/846/AM09/DES-IV RLA F.No.03/94/40/598/AM09 Lic.No.0310488066 dated 26.9.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/70/2008 dated 15.2.2012, the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
ALA Mark 2007	1 Kg	1. Tin Metal	0.220 Kg
(Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate)		2. 2-Ethyl Hexyl Thio Glycolate	0.773 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-175 NC No.46/12 Dated 15.2.2012	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/453/AM11/DES-IV RLA F.No.02/24/40/81/AM11 Lic.No.0210146325 dated 12.8.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div.). U.O. issued to TA on 12.12.2011. Comments awaited by NC. Accordingly the case may be re-listed on 14.3.2012.

Case No M-176 NC No.46/12 Dated 15.2.2012	M/ s India Glycols Ltd, Noida F.No.01/83/50/462/AM11/DES-IV RLA F.No.05/23/40/18/AM11 Lic.No.0510266160 dated 15.6.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC Div.). U.O. issued to TA on 5.1.2012. Accordingly the case may be re-listed on 14.3.2012.

Case No M-177 NC No.46/12 Dated 15.2.2012	M/ s Resil Chemicals (P) Ltd, F.No.01/83/50/24/AM04/DES-IV RLA F.No.07/24/40/658/AM04 Lic.No.0710027568 dated 20.2.2004
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC Div.). U.O. issued to TA on 23.2.2012. Accordingly the case may be re-listed on 14.3.2012.

Case No M-178 NC No.46/12 Dated 15.2.2012	M/ s Siliver Oak Labs (P) Ltd, F.No.01/83/50/471/AM07/DES-IV RLA F.No.05/24/40/342/AM07 Lic.No.0510187336 dated 24.7.2006
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Keeping in view the clarification submitted by the firm and the written comments furnished by the TA (DIPP) Vide their U.O.No.Nil dated 10.2.2012, the Committee decided to approve the following export and import items. (Based on the characteristic of import and export items 0.5% wastage is allowed for various Bulk Lip Gloss and net to net for all other import items):

Export Item : As per application with following weight in each number:-

S.No. 1 to 5 : Net content 5.71 grams packing
 S.No. 6 : Net content 6.70 grams packing
 S.No.7 : Net content 1.73 grams packing
 S.No.8 : Net content 4.20 grams packing
 S.No.9 to 11: Net content 6.44 grams packing

Quantity : As per application

Import Item

S.No.	Description of Item	Quantity
1.	Bulk GG Lux Lip GL-Red Mercury	114.771 Kg
2.	Bulk GG Lux Lip GL-Copper	57.386 Kg
3.	Bulk GG Lux Lip GL-Pink Platinum	57.386 Kg
4.	Bulk GG Lux Lip GL-Silver Prune	57.386 Kg
5.	Bulk GG Lux Lip GL-Golden Beige	57.386 Kg
6.	Barrel & Wiper- CG Lip Gloss	50,000 Nos.
7.	Cap & Applicator – CG Lip Gloss	50,000 Nos.
8.	Base Label GG GL-Red Mercury	20,000 Nos.
9.	Base Label GG GL-Copper	10,000 Nos.
10.	Base Label GG GL-Pink Platinum	10,000 Nos.
11.	Base Label GG GL-Silver Prune	10,000 Nos.
12.	Base Label GG GL-Golden Beige	10,000 Nos.
13.	Carton GG Lip Gloss	50,000 Nos.
14.	Plump & Gloss Cap with DOE Foot Appl	20,000 Nos.
15.	Plump & Gloss Bottle with Wiper	20,000 Nos.
16.	Bulk Plump & Gloss L/S Oriflame	134.670 Kg
17.	Bulk CG Luminous Concealer Rose	17.387 Kg
18.	Click Pen Barrel	10,000 Nos.
19.	Cap GG Luminous Concealer	10,000 Nos.
20.	Applicator Head	10,000 Nos.
21.	Unit carton (GG Luminous Concealer)	10,000 Nos.
22.	Tamper Evident Label	10,000 Nos.
23.	Bulk GGPL Liner	84.42 Kg
24.	Barrel + Wiper – GGPL Liner	20,000 Nos.
25.	Cap + Applicator – GGPL Liner	20,000 Nos.

26.	Carton GGPL Liner	20,000 Nos.
27.	Base label GGPL Liner	20,000 Nos.
28.	Bulk Champs Elysees (W05/A/668)	44.471 Kg
29.	Bulk ST Germain (W05/A/667)	44.471 Kg
30.	Bulk Vendome (W05/A/669)	44.471 Kg
31.	Bulk Gloss	157.835 Kg
32.	Bottle & Wiper CBO Lip Colour	90000 Nos.
33.	Ferrule with Applicator Autumn Paris	45000 Nos.

Only for regularisation purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-179 NC No.46/12 Dated 15.2.2012	M/ s Asiatic Industries Ltd F.No.01/83/162/53/AM12/DES-IV RLA F.No.08/24/40/98/AM06 Lic.No.0810050977 dated 27.9.2005
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The Committee considered the case as per agenda. The Committee discussed the case with the Technical Authority, C&PC(Chemicals) and observed that the applicant firm proposes to import Aniline oil as an alternative raw material to Acetanilide. Committee also noted that the requirement of Aniline Oil in the manufacture of Acetanilide is indicated in SION A-1002. Integrating the existing norms, the Technical Authority recommended modification of norms in the Item No.4 of import item, as under :-

Acetanilide - 0.250 Kg

OR

Aniline Oil - 0.174 Kg

Note: The Committee also particularly decided that the applicant firm may be allowed Import of only any one of the above two items as per quantity mentioned above. There is no change in the norms of other import items.

Only for regularization purpose; as the license had already expired no further Imports or exports shall be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-180 NC No.46/12 Dated 15.2.2012	M/ s GSP Crop Science, Ahmedabad F.No.01/83/50/1080/AM11/DES-IV RLA F.No.08/24/40/98/AM06 Lic.No.0810095365 dated 10.1.2011
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The Committee considered the case as per agenda and in view of the written recommendation furnished by TA, Deptt. of C&PC(Chem.Div), in the meeting, the Committee decided to correct the Unit of Measurement in the export quantity as under :-

From	To
Lambda Cyhalothrin 250 CS - 1 Kg	Lambda Cyhalothrin 250 CS - 1 Liter

The quantity and other description mentioned in the minutes of ALC M.No. 15/83 dated 13.7.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2011 **MEETING DATE** : 15.02.2012

Case No.:28/38/83-ALC1/2011	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00668/AM12/	RLA File :02/24/040/00038/AM09/	Lic.No/Date:0210112483 15.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 23.12.2011, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-			
Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch 1. Quinoline insoluble	6,00,000 Kgs.	Coal Tar Soft Pitch (Off Grade): Softening point – 80-	6,72,000 Kgs.

1	Matter 8-16%, Max 2. Toluene insoluble Matter 34% min. 3. Softening Point (Mettler) -110 Deg. C-115 Deg. C. 4. Moisture content – 0.5% Max.	97 Dec. C, Density at 20 Deg. C:1.25 G/Cm ³ , Ash: 0.40%, Moisture content 0.5% max.	
The Softening Point given in the application as 110-1115 Deg C in the export side may be corrected as 110-115 Deg C, as recommended by TA, DC (MSME). Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Deffered
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:15.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

4	Case No.:4/42/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00736/AM12/	RLA File :26/24/040/00002/AM10/	Lic.No/Date:2610008196 08.07.2009	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.2.2012. Accordingly the case may be relisted on 14.3.2012			

5	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/33/2011-So.(Ch.II) dated 6.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Zirconium Oxide, BZ-1, BZ-2, BZ-2R, BZ-3 (ZrO ₂ + HfO ₂ 97% ± 3%)	1 Kg	Zirconium Oxy Chloride (Crystal) (ZrO ₂ + HfO ₂ 32-37%)	2.5 Kg
	Zirconium Carbonate, BZC/ZBC (ZrO ₂ + HfO ₂ 40% ± 3%)	1 Kg	Zirconium Oxy Chloride (Crystal) (ZrO ₂ + HfO ₂ 32- 37%)	1.50 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:5/42/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00737/AM12/	RLA File :03/94/040/00202/AM11/	Lic.No/Date:0310580563 24.06.2010	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

7	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.			

8	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:14.03.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.

9	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

10	Case No.: 3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

11	Case No.: 1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

12	Case No.: 3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

13	Case No.: 5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.

14	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

15	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

16	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

17	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

18	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.1.2012 issued by DC(MSME) (Shri Dinesh Kumar, Asstt. Dir. (Met.) . Reminder dated			

29.2.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.

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Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II- 14011/0/2012-13 dated 3.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – 12-DBP (Cetostearyl Alcohol Polyethylene Glycol Ether) (White to off-white flakes)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Ceto Stearyl Alcohol (off-white flakes)	0.930 Kg 0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II- 14011/36/2012 (SO.Ch.II) dated 6.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
TANICOR PW.IN p (Synthetic Tanning Agent for Leather)	1 Kg	1. Phenol 2. Urea 3. Sodium Meta Disulphate	0.318 Kg 0.069 Kg 0.003 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:25/18/83-ALC1/2011

Party Name:CLARIANT CHEMICALS [INDIA]

Meet No/Date:46/83-ALC1/2011

Status:Case

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	LTD	15.02.2012	Approved
HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II- 14011/10/2012 (SO.Ch.II) dated 13.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
(Blend of Sodium Salt of Phenol Sulphonic Acid Polymer with Formaldehyde, Urea and Cresol Phenol Sulphonic Acid Polymer with Formaldehyde Urea with Inorganic Salts) Basis 1.0 MT of VERNATAN C 100	1 Kg	1. Phenol	0.210 Kg
		2. Meta Para Cresol	0.067 Kg
		3. Urea Technical Grade	0.092 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Another reminder issued by DIPP on 20.12.2011 followed by reminder dated 27.1.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.			

23	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011 and 29.2.2012. Accordingly the case may be relisted on 14.3.2012			

24	Case No.: 32/18/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00362/AM12/		RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 23.1.2012 the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.	
	PGMS (Glycerol Mono Strarate) (Off-white flakes)	1 Kg	1. Stearic Acid (Pale yellow/white insoluble flakes)	0.793 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

25	Case No.: 15/14/83-ALC1/2011		Party Name:EMAMI LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00283/AM12/		RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 24.2.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.3.2012.				

26	Case No.: 1/18/83-ALC1/2011		Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00331/AM12/		RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 14.3.2012.				

27	Case No.: 20/17/83-ALC1/2011		Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00329/AM12/		RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.45/83 dt. 8.2.2012.				

28	Case No.: 6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 14.3.2012.			

29	Case No.: 12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 14.3.2012			

30

Case No.: 17/34/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
HQ File :01/83/050/00584/AM12/	RLA File :03/94/040/00209/AM12/	Lic.No/Date:0310642666 18.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/165/2011-Ch.II dated 3.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Liquid Tin Stabilizer 901	1 Kg	Methyl Tin	0.960 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 60/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00627/AM12/	RLA File :17/24/040/00022/AM12/	Lic.No/Date:1710004383 21.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 23.1.2012 the Committee decided to approve the case as under :-			

31	Export Item	Qty.	Import Item	Qty.
	Product – 4808 (Polyoxyethylene Isotridecyl Alcohol)	1 Kg	1. Tridecyl Alcohol (Isotridecyl Alcohol) 2. Ethylene Oxide	0.362 Kg 0.637 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.:3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2011 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 14.3.2012.			

33	Case No.:42/18/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00372/AM12/	RLA File :03/95/040/00110/AM12/	Lic.No/Date:0310644672 27.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.35/83 dt. 30.11.2011.			

34	Case No.:59/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00626/AM12/	RLA File :17/24/040/00027/AM12/	Lic.No/Date:1710004419 28.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/35/2010-Ch.II dated 20.4.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – BNE – 30 (Polyoxyethylene 3 Beta Nophthol / Beta Naphthol 3 Mole ethoxylate)	1 Kg	1. Ethylene Oxide (colourless clear liquid) 2. Beta Naphthol (light brown crystalline solid)	0.478 Kg 0.521 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.: 63/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00630/AM12/	RLA File :17/24/040/00025/AM12/	Lic.No/Date:1710004417 28.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II- 14011/0/2012-13 dated 3.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 3720 (Polyoxyethylene 20, Sorbitan Mono Oleate) (Appearance: Yellow to amber coloured liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.676 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.: 10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.1.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.			

37	Case No.: 10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.3.2012.			

Case No.: 67/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011	Status: Case
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38			15.02.2012	Approved
	HQ File :01/83/050/00634/AM12/	RLA File :17/24/040/00033/AM12/	Lic.No/Date:1710004452 09.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 23.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 3920 (Polyoxyethylene 20, Sorbitan Monolaurate) (Yellow to amber coloured liquid)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.707 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:11/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00506/AM12/	RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/03/09-10/10283 dt. 31.1.2012, the Committee decided to approve the case at 12.53% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	17.54 MT	Light Black Pepper (Light Berries)	140 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

40	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.3.2012.			

Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:46/83-ALC1/2011	Status:Case
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41			15.02.2012	Deferred
	HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

42	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 14.3.2012			

43

Case No.:9/30/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00535/AM12/	RLA File :03/94/040/00378/AM12/	Lic.No/Date:0310648497 12.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/165/2011-Ch.II dated 3.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Liquid Tin Stabilizer 901	1 Kg	Methyl Tin	0.960 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 29.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
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45	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 14.3.2012.				

46	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.3.2012				

47	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 28.2.2012. Accordingly the case may be re-listed on 14.3.2012.				

48

Case No.:9/38/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00649/AM12/	RLA File :03/95/040/00376/AM12/	Lic.No/Date:0310649448 19.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/5/2011-Ch.II dated 6.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Allethrin Technical	1 Kg	1. R-Allethrolone Alcohol 2. Chrysanthemic Acid	0.530 Kg 0.652 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
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49	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.				

50

Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/03/09-10/10931 dt. 7.2.2012, the Committee decided to approve the case at 3.50% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oil	3.50 MT	Light Black Pepper (Light Berries)	100 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

51	Case No.: 1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.12.2011 issued by DIPP. Reminder dated 10.2.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.				

52

Case No.: 8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNM/07/11-12/10188 dt. 23.1.2012, the Committee decided to approve the case at 0.70% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma – (Essential oil of Mustard)	0.28 MT	Mustard Seed Bran Meal	40 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:2/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00569/AM12/	RLA File :03/95/040/00402/AM12/	Lic.No/Date:0310650967 30.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/93/2007-Ch.II dated 12.2.2010 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
STEROL 1202 CI (Lauryl alcohol 2 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.701 Kg 0.318 Kg
STERO CARE CABS (Calcium Salt of Alkyl Benzene Sulphonate)	1 Kg	1. n-Butanol 2. Labsa	0.220 kg 0.756 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

55	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 14.3.2012			

Case No.:22/34/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2011	Status:Case
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56			15.02.2012	Approved
	HQ File :01/83/050/00589/AM12/	RLA File :03/95/040/00792/AM11/	Lic.No/Date:0310651580 05.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/103/2009-PC.II dated 25.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Ethylene Vinyl Acetate Polymer Based Adhesives in solid form having EVA 39+/-2% and 44+/-2% Hydrocarbon Resin	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.390 Kg 0.440 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:17/30/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00543/AM12/	RLA File :07/24/040/00202/AM12/	Lic.No/Date:0710082085 07.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Printed Books – Religious Books using the Thinepaque-28 gsm uncoated Bible Printing paper (The firm shall account for net content of import item printing paper size 740 mm – 14285.71 Kg / 760 mm – 14285.71 Kgs and 810 mm – 73214.28 Kgs in the export item)	As per application	Thinepaque – 28 gsm uncoated Bible Printing paper Size 740 mm – 16000 Kgs Size 760 mm – 16000 Kgs size 810 mm 82000 Kgs	1.12 Kg/Kg content in the export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:29/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00555/AM12/	RLA File :17/24/040/00045/AM12/	Lic.No/Date:1710004499 08.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/69/2011-Ch.II dated 12.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Coster-K-10 (Polyoxyethylene (10) Steric Acid) (White to Off-white solid)	1 Kg	1. Stearic Acid (Pale Yellow/White insoluble flakes) 2. Ethylene Oxide (Colourless clear liquid)	0.392 Kg 0.607 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

60	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 14.3.2012.			

	Case No.:2/26/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:

61	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/59/2009-PC.II dated 18.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Semi solidified Methanol Gel	1 Kg	1. Methyl Alcohol 2. Acrylic Polymer	0.7226 Kg 0.0037 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 14.3.2012			

63	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 28.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

64	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

65	Case No.:1/42/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00733/AM12/	RLA File :17/24/040/00047/AM12/	Lic.No/Date:1710004517 14.09.2011	Defer Date:14.03.3012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.2.2012. Accordingly the case may be relisted on 14.3.2012

66	Case No.: 2/42/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00734/AM12/	RLA File :17/24/040/00042/AM12/	Lic.No/Date:1710004516 14.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/13/2011-Ch.II dated 2.5.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	PRODUCT – 4713 (Polyoxyethylene Tridecyl Alcohol) Tridecyl Alcohol 7 mole ethoxylate)	1 Kg	1. Iso Tridecanol (Tridecyl Alcohol) 2. Ethylene Oxide	0.393 Kg 0.606 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.: 48/34/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00615/AM12/	RLA File :08/24/040/00129/AM12/	Lic.No/Date:0810103584 15.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

68	Case No.: 53/34/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00620/AM12/	RLA File :15/24/040/00002/AM12/	Lic.No/Date:1510014159 15.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 14.3.2012.			

	Case No.: 8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
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69	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of C&PC(Chem.Div) returned the application and consequently it was refer to Deptt of C&PC(PC Div). U.O. issued on 28.2.2012. Accordingly the case may be re-listed on 14.3.2012.				

70	Case No.:39/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00679/AM12/	RLA File :05/24/040/00188/AM12/	Lic.No/Date:0510302566 15.09.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.				

71

Case No.:26/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00593/AM12/	RLA File :30/24/040/00029/AM12/	Lic.No/Date:3010078853 16.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/10/2011-Ch.II dated 15.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Piroxofop propanyl (Clodinafop Propargyl) 15% WP	1 Kg	1. R(+)-2-(4-Hydroxy Phenoxy) Propionic Acid 2. 5-Chloro-2,3-difluoropyridine 3. Propargyl Chloride (60% purity basis) 4. Dimethyl Formamide 5. Safener (Cloquintocet – mexyl) 6. Additive (Alkoxylated Alcohol) 7. Dispersing agents a (Sodium-N- methyl-N-oleoyl-taurate)	0.114 Kg 0.065 Kg 0.091 Kg 0.023 Kg 0.038 Kg 0.440 Kg 0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:19/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00659/AM12/	RLA File :03/94/040/00469/AM12/	Lic.No/Date:0310654233	Defer Date:14.03.2012

72			16.09.2011	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

73	Case No.: 20/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00660/AM12/	RLA File :03/94/040/00470/AM12/	Lic.No/Date:0310654245 16.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.3.2012.			

74	Case No.: 39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 14.3.2012			

75	Case No.: 50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.12.2011 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 14.3.2012.			

76	Case No.: 64/34/83-ALC1/2011	Party Name:SALEEM AHMAD & SONS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00631/AM12/	RLA File :33/24/040/00013/AM12/	Lic.No/Date:3310019984 21.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on net to net basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

77	Case No.:8/30/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00534/AM12/	RLA File :10/24/040/00045/AM12/	Lic.No/Date:1010045464 22.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/03/09-10/10191 dt. 23.1.2012, the Committee decided to approve the case at 18% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	5.40 MT	Light Black Pepper (Light Berries)	30.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

78	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.			

79	Case No.:35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.			

80	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 14.3.2012.			

81	Case No.: 21/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00661/AM12/	RLA File :03/94/040/00247/AM12/	Lic.No/Date:0310656882 29.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

82

Case No.: 41/34/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
HQ File :01/83/050/00608/AM12/	RLA File :10/24/040/00047/AM12/	Lic.No/Date:1010045692 30.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No. BT/IL/05/338/2010-PID dated 31.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Novowash E05 (Neutral enzyme for garment processing)	1 MT	Indiage Neutra Flex (Concentrated Neutral Enzyme)	0.04 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.: 42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.3.2012. Accordingly the case may be re-listed on 14.3.2012.			

84	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 14.3.2012			

85	Case No.:5/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00531/AM12/	RLA File :03/95/040/00557/AM12/	Lic.No/Date:0310658387 07.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II- 14011/11/2011 dated 6.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STEROL 1202 CIA (Lauryl Alcohol 1.5 mole ethoxylated)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.746 Kg 0.253 Kg
86	STER PEG 600 A (Polyethylene Glycol/ Di Ethylene Glycol Ethoxylate)	1 Kg	1. Di Ethanol Glycol 2. Ethylene Oxide	0.138 Kg 0.861 Kg
	STERO CARE EWL (F) (Mixture of Cetostearyl Alcohol and Sodium Lauryl Sulphate	1 Kg	Ceto Stearyl Alcohol	0.940 Kg
	STEROL 1223 (Lauryl Alcohol Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.181 Kg 0.819 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:47/34/83-ALC1/2011	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00614/AM12/	RLA File :04/24/040/00187/AM12/	Lic.No/Date:0410129026 07.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.1.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 14.3.2012.			

87	Case No.:31/38/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00671/AM12/	RLA File :07/24/040/00253/AM12/	Lic.No/Date:0710083066 10.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Reminder dated 1.3.2012 issued by this office. Accordingly the case			

may be re-listed on 14.3.2012.

88	Case No.: 45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

89	Case No.: 46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.			

90

Case No.:55/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00622/AM12/	RLA File :03/94/040/00615/AM12/	Lic.No/Date:0310659118 12.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/97/2011-Ch-II dated 1.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Blend of Urea Polymer with formaldehyde and 1,3,5-triazine-2, 4,6-triamine, Bi sulfited and naphthalene sulphonic acid polymer with formaldehyde, sodium salt and inorganic salts/TERGOTAN ARF POWDER	1 Kg	1. Naphthalene 2. Urea 3. Sodium Bisulfite 4. Amino Guindine Bicarbonate	0.084 Kg 0.095 Kg 0.070 Kg 0.020 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.: 56/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00623/AM12/	RLA File :03/94/040/00610/AM12/	Lic.No/Date:0310659104 12.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/97/2011-Ch-II dated 1.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Naphthalene Sulphoic acid and Dihydroxy Diphenyl Sulphone Polymer with Formaldehyde/TANICOR SCU LIQUID / TANICOR SXL LIQUID	1 Kg	1. 4,4 Di hydroxyl Diphenyl Sulphone 2. Naphthalene	0.228 Kg 0.116 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.: 24/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00550/AM12/	RLA File :03/95/040/00571/AM12/	Lic.No/Date:0310659426 13.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/92/2011-Ch-II dated 29.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole ethoxylate	1 Kg	Ethylene Oxide	0.702 Kg
	Stero MMEA (Mono Methyl Ethanol Amine)	1 Kg	1. Mono Methyl Amide 2. Ethylene Oxide	0.426 Kg 0.605 Kg
	Stero MPEA (B) (Poly Ethoxylated Methyl Amine) Lauryl Sulphate	1 Kg	1. Mono Methyl Amide 2. Ethylene Oxide	0.190 Kg 0.810 Kg
	Stero NC 200 (Nonyl Phenol 20 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.200 Kg 0.800 Kg
	Stero TAM 150	1 Kg	1. Stearyl Amine	0.286 Kg

(Stearyl Amine 15 mole ethoxylate)		2. Ethylene Oxide	0.713 Kg
Stero X 301 (Nonyl Phenol 4.5 mole ethoxylated Sulphamate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.170 Kg 0.153 Kg
Stero CO 050 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.250 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 37/34/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
HQ File :01/83/050/00604/AM12/	RLA File :05/24/040/00245/AM12/	Lic.No/Date:0510305212 13.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 13.2.2012 the Committee decided to approve the case , taking cue from SION A-1579, as under :-

Export Item	Qty.	Import Item	Qty.
As per application	1 MT	1. Writing / Printing paper coated (50-150 GSM) 2. Mottled Coloured Board Coated (370+/-10% GSM)	1.125 MT/MT content in export product 1.05 MT/MT content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:14.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.

Case No.: 30/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2011	Status: Case Approved
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95			15.02.2012	
	HQ File :01/83/050/00556/AM12/	RLA File :03/94/040/00556/AM12/	Lic.No/Date:0310659771 14.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Solar BEO 252	1 Kg	Butynediol	0.706 Kg
	Zincalite CLZ 650 M	1 Ltr.	Rlufon Nape 14-90 (Sulphoalkylated Polyalkoxylated Naphthol)	0.150 Kg
	Zincalite CLZ 650 R	1 Ltr.	Rlufon Nape 14-90 (Sulphoalkylated Polyalkoxylated Naphthol)	0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:31/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
	HQ File :01/83/050/00557/AM12/	RLA File :03/94/040/00562/AM12/	Lic.No/Date:0310659803 14.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Solar PPS OH, 8000	1 Kg	1. Epichlorohydrin 2. Pyridine	0.520 Kg 0.405 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:25/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00592/AM12/	RLA File :03/95/040/00575/AM12/	Lic.No/Date:0310659675 14.10.2011	Defer Date:14.03.2012

Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC (Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.3.2012

98	Case No.: 32/30/83-ALC1/2011	Party Name: FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date: 46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00558/AM12/	RLA File :03/94/040/00635/AM12/	Lic.No/Date: 0310660132 17.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. It.DGFT, Mumbai vide their letter dated 3.2.2012 have intimated that the firm has surrendered this authorization. Hence, Committee decided to withdraw the case from Agenda.			

99	Case No.: 33/30/83-ALC1/2011	Party Name: FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date: 46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00559/AM12/	RLA File :03/94/040/00634/AM12/	Lic.No/Date: 0310660135 17.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. It.DGFT, Mumbai vide their letter dated 3.2.2012 have intimated that the firm has surrendered this authorization. Hence, Committee decided to withdraw the case from Agenda.			

100	Case No.: 34/34/83-ALC1/2011	Party Name: MICRO INKS LTD.	Meet No/Date: 46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00601/AM12/	RLA File :03/95/040/00565/AM12/	Lic.No/Date: 0310660102 17.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.2.2012, the Committee decided to approve the case for four export item as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.: 1/38/83-ALC1/2011	Party Name: MICRO INKS LTD.	Meet No/Date: 46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00641/AM12/	RLA File :03/95/040/00584/AM12/	Lic.No/Date: 0310660095 17.10.2011	Defer Date: 14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.			

	Case No.: 34/30/83-ALC1/2011	Party Name: KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date: 46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date: 0310660288	Defer

102		18.10.2011	Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.			

103	Case No.: 35/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00561/AM12/	RLA File :03/94/040/00630/AM12/	Lic.No/Date:0310660321 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 15.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Topbrite Nickel 221	1 Litre	Saccharin	0.400 Kg
	Zincoseal 600 2X	1 Kg	1. Ludox Lithium Poly Silicate 2. Silquest A-187 Silane	0.400 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

104	Case No.: 36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.3.2012			

105	Case No.: 65/34/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00632/AM12/	RLA File :33/24/040/00014/AM12/	Lic.No/Date:3310020339 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/11/2010-Ch.II dated 8.3.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fipronil 0.3% GR	1 Kg	Fipronil Technical 95%	0.0032 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.: 37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 1.3.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.			

107

Case No.:7/38/83-ALC1/2011	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00647/AM12/	RLA File :03/95/040/00582/AM12/	Lic.No/Date:0310660655 19.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.C-II-14011/30/2012-SO(Ch.II) dated 6.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Vatred 15 MD Microdisperse Dye	1 Kg	1. Vat Red 15 Crude (Vat Dyestuff)	0.257 Kg
		2. Borreesperse 3A (Dispersing Agent)	0.638 Kg
Vatred 15 MDS Microdisperse Dye	1 Kg	1. Vat Red 15 Crude (Vat Dyestuff)	0.195 Kg
		2. Borreesperse 3A (Dispersing Agent)	0.688 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

Case No.: 33/38/83-ALC1/2011	Partv Name:BRILLIANT PRINTERS PVT.LTD..	Meet No/Date:46/83-ALC1/2011	Status: Case
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108			15.02.2012	Deferred
	HQ File :01/83/050/00673/AM12/	RLA File :07/24/040/00271/AM12/	Lic.No/Date:0710083473 24.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.3.2012.			

109	Case No.:34/38/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00674/AM12/	RLA File :07/24/040/00289/AM12/	Lic.No/Date:0710083570 27.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

110	Case No.:52/34/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00619/AM12/	RLA File :02/24/040/00125/AM12/	Lic.No/Date:0210168228 28.10.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 1.3.2012. Accordingly the case may be relisted on 14.3.2012			

111

Case No.:3/42/83-ALC1/2011	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00735/AM12/	RLA File :03/94/040/00656/AM12/	Lic.No/Date:0310662542 31.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/173/2011-Ch.II dated 9.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Solvent Blue G Liquid	1 Kg	1. Quinizarine (Real) 2. N-Octyl Amine 3. 2-Ethyl Hexyl Amine 4. N-Hexyl Amine 5. Aromatic Solvent (High Flash)	0.430 Kg 0.158 Kg 0.158 Kg 0.124 Kg 0.357 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112

Case No.:26/38/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00666/AM12/	RLA File :02/24/040/00131/AM12/	Lic.No/Date:0210168465 03.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 14.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PACMAAN Gland Packing – (NA 731)	3430 Kgs	PTFE Dispersion – PTFE Content 60%	1.02 Kg/Kg content in export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:2/41/83-ALC1/2011		Party Name:NAGARJUNA AGRICHEM LTD		Meet No/Date:46/83-ALC1/2011 15.02.2012		Status:Case Approved	
	HQ File :01/83/050/00726/AM12/		RLA File :09/24/040/00319/AM12/		Lic.No/Date:0910049598 03.11.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/20/2010-Ch.II dated 15.2.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.		Import Item		Qty.	
	Profenofos 50% EC Liquid		1 Kg		1. Diethyl Phosphoro Chloride Thioate Liquid 2. Ortho Chloro Phenol Liquid 3. N-Propyl Bromide Liquid 4. Solvrent C IX (Solgad 100/Solvent Naphtha)		0.320 Kg 0.242 Kg 0.209 Kg 0.315 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

114	Case No.: 27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. Accordingly the case may be re-listed on 14.3.2012.			

115	Case No.: 37/38/83-ALC1/2011	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00677/AM12/	RLA File :07/24/040/00304/AM12/	Lic.No/Date:0710083776 08.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 14.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	MICA glass tape in jumbo roll form for electrical insulating material	1 Kg	MICA glass tape in jumbo roll from for electrical insulating material	1.01 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

116	Case No.: 1/34/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00568/AM12/	RLA File :03/94/040/00693/AM12/	Lic.No/Date:0310664249 09.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Solar PME 900	1 Kg	Propargyl Alcohol	0.620 Kg
	Solar PPS OH, 8000	1 Kg	1. Epichlorohydrin 2. Pyridine	0.520 Kg 0.405 Kg
	Solar DEP 151	1 Kg	Propargyl Alcohol	1.870 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

117	Case No.: 36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 1.2.2012. Accordingly the case may be re-listed on 14.3.2012.			

118	Case No.: 29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.3.2012.			

119	Case No.: 35/34/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Approved
	HQ File :01/83/050/00602/AM12/	RLA File :03/95/040/00606/AM12/	Lic.No/Date:0310664515 14.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/40/2009-Ch.II dated 12.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Disperse Blue 73 (Sarasperse Blue SBGL)	1 Kg	1. P.C. Disperse Blue 73	0.448 Kg
			2. Reax SN Sodium Ligno Sulphonate (Reax-85 A)	0.495 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 30/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
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120	HQ File :01/83/050/00670/AM12/	RLA File :05/24/040/00270/AM12/	Lic.No/Date:0510308817 21.11.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Accordingly the case may be re-listed on 14.3.2012.				

121	Case No.:25/38/83-ALC1/2011	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00665/AM12/	RLA File :03/95/040/00650/AM12/	Lic.No/Date:0310666586 23.11.2011	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 14.3.2012.				

122

Case No.:22/38/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Approved
HQ File :01/83/050/00662/AM12/	RLA File :03/95/040/00715/AM12/	Lic.No/Date:0310669391 08.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/123/2011-Ch.II dated 30.1.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
i. Sterol BA 100 (Behenyl Alcohol 17 moles Ethoxylated)	1 Kg	1. Behenyl Alcohol (pure) 2. Ethylene Oxide	0.300 Kg 0.700 Kg
ii. Stero CO 025 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.195 Kg
iii. Stero CO 700 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.915 Kg
iv. Stero 1010(Iso Decyl Alcohol Ethoxylate/Iso Decyl Alcohol 8 mole Ethoxylated)	1 Kg	1. Iso Decyl Alcohol 2. Ethylene Oxide	0.310 Kg 0.690 Kg
v. Sterol 1005 (Iso Decyl Alcohol Ethoxylate/Iso Decyl Alcohol 5 Moles Ethoxylated)	1 Kg	1. Iso Decyl Alcohol 2. Ethylene Oxide	0.544 Kg 0.455 Kg

vi. Phenoxy Ethanol (2-Phenoxy Ethanol)	1 Kg	1. Phenol 2. Ethylene Oxide	0.717 Kg 0.335 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.: 23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 1.3.2012. Accordingly the case may be re-listed on 14.3.2012.			

124	Case No.: 24/38/83-ALC1/2011	Party Name:LOTUS ENTERPRISE	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00664/AM12/	RLA File :03/95/040/00685/AM12/	Lic.No/Date:0310669679 09.12.2011	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.3.2012.			

125	Case No.: 6/42/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00738/AM12/	RLA File :03/94/040/00840/AM12/	Lic.No/Date:0310675502 09.01.2012	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.3.2012.			

126	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:14.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012			

	Case No.: 9/42/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
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127	HQ File :01/83/050/00741/AM12/	RLA File :03/94/040/00868/AM12/	Lic.No/Date:0310675660 10.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 27.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.3.2012.				

128	Case No.: 10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

129	Case No.: 11/42/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00743/AM12/	RLA File :03/95/040/00800/AM12/	Lic.No/Date:0310675787 10.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

130	Case No.: 12/42/83-ALC1/2011	Party Name:LEXTER EXIM	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00744/AM12/	RLA File :03/95/040/00856/AM12/	Lic.No/Date:0310676068 11.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

131	Case No.: 1/46/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
	HQ File :01/83/050/00786/AM12/	RLA File :03/95/040/00903/AM12/	Lic.No/Date:0310679472 31.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

	Case No.: 2/46/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status: Case Deferred
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132	HQ File :01/83/050/00787/AM12/	RLA File :31/83/040/00219/AM12/	Lic.No/Date:3110052689 31.01.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

133	Case No.:3/46/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00788/AM12/	RLA File :03/94/040/00950/AM12/	Lic.No/Date:0310679920 02.02.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

134	Case No.:4/46/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2011 15.02.2012	Status:Case Deferred
	HQ File :01/83/050/00789/AM12/	RLA File :03/94/040/00887/AM12/	Lic.No/Date:0310680294 06.02.2012	Defer Date:14.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.3.2012				

Date:01.03.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer